BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE 4TH DAY OF DECEMBER, 1986.

PRESENT:

Hon'ble Mr. Justice K.S. Puttaswamy,

.. Vice-Chairman.

And

Hon'ble Mr. L.H.A.Rego,

.. Member(A).

REVIEW APPLICATION NO. 14 OF 1986.

B.K.Gundu Rao, S/o Kaveri Rao, Aged about 44 years, Telephone Supervisor, Telephone Exchange, Hassan 573201.

(By Sri S.M.Babu, Advocate)

.. Applicant.

Jabu, At

- I. The Director General of Posts and Telegraphs, New Delhi.
- 2. The General Manager, Telecommunications, Karnataka Circle, No.325, Maruthi Complex, V Main, Gandhinagar, Bangalore-9.
- 3. The Divisional Engineer, Telegraphs, Palace Building, Mysore-1
- 4. The Sub-Divisional Officer, Telegraphs, College Road, Hassan 573201.
- 5. Senior Telephone Supervisor(Trunks), Telephone Exchange, Hassan 573201.

.. Respondents.

(By Sri M.S.Padmarajaiah, Standing Counsel).

This review application coming on for hearing this day, Vice-Chairman made the following:

ORDER

In this application made under Section 22(3) of the Administrative Tribunals Act,1985, the applicant has sought to re-call the final order made by this Tribunal on 10-9-1986 in Application No.290 of 1986(T).

2. We have perused the order made on 10-9-1986 and heard Sri S.K.Venkatarangaiyengar, learned senior Advocate for the applicant

and

and Sri M.S.Padmarajaiah, learned Central Government Senior Standing Counsel for the respondents.

- 3. We are of the view that the order made on 10-9-1986 had really accepted the case urged by the applicant in his application and does not at all hurt his interests. On this short ground we see no justification either to review or re-call the order made on 10-9-1986.
- 4. On the claim of the applicant for the period from 26-7-1980 to 2-1-1981 on which the parties are not agreed and are in dispute, the authority is still to examine the same and make his order. As and when the authority examines the same and makes its order, which we have no doubt will be done with due regard to all the facts and circumstances, the law bearing on the same and the order made by us on 10-9-1986 the applicant has undoubtedly the right to work out his legal remedies before an appropriate forum. But, before that we do not propose to examine and express our opinion on the same. But, we however, direct the respondents to examine the claims of the applicant for the aforesaid period and pass appropriate orders within a period of three months from the date of receipt of the order of this Tribunal.
- 5. Application is disposed of in the above terms. But, in the circumstances of the case, we direct the parties to bear their own costs.
- 6. Let this order be communicated to the respondents within 10 days from this day.

Mc Duning
VICE-CHAIRMAN 4112 MEMBER(A). Com so

np/